

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-20/2003/3188/A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Indira Barman,  
District & Sessions Judge,  
Sonitpur, Tezpur.

Dated Guwahati, the 4<sup>th</sup> September, 2020.

Sub:- **Casual leave.**

Ref:- Your letter No. DJ(S) 3087 Dated the 03.09.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted casual leave on 08.09.2020 along with headquarter leave permission from the afternoon of 05.09.2020, after Court hours, till the morning of 10.09.2020, subject to adherence to Lockdown protocols. Further, the Addl. District & Sessions Judge, Sonitpur, Tezpur will remain in charge of your Court and office in your absence.

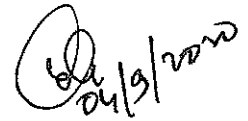
Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-20/2003/3189/A, dated 4.9.2020**  
Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

sd/-